[Shri Ram Niwas Mirdha]

specified in section 3 of the Salaries and Allowances and Pensions of Members of Parliament Act, 1954, with respect to Members of Parliament.

So, Sir, so far as the salary and emoluments of Ministers are concerned, they are the same as that of a Member of Parliament. Whatever else is spent by him or on him is appurtenant to the work which the Constitution has entrusted to him. The same distoration has been brought with respect to the Rashtrapati Bhawan and an impression is sought to be created that the personality of the person of the Rashtrapati Bhawan himself spending that much. The Rashtrapati Bhawan is a dignified monument, it is a national monument and it is only a fact that the President lives in a small portion in of it but the rest of it is open most of the time. It has beutiful gardens. And all this distorts the entire picture. It does not behave the hon. Members to involve the President's name OΓ the Minister's name in this manner.

Sir, there is no need for me to try to answer the other questions. I will beseech vou and the hon. Members to pass this Bill.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Now I shall put the Resolution moved by Shri Ram Niwas Mirdha to vote. The question is:

"This House appears the draft Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1986, framed under sub-section (1) of section 11 of the Salaries and Allowances of Ministers Act, 1952 (58 of 1952) and laid on the Table of the Rajya Sabha on the 24th April, 1986.

The motion was adopted.

THE COAL MINES LABOUR WEL-FARE FUND (REPEAL) BILL, 1986

THE MINISTER OF ENERGY (SHRI VASANT SATHE): Mr. Vice-Chairman,

Sir, once again I say that this is an innocuous Bill in the sense that all that we are saying is that in 1947 there was this Act, the Coal Mines Labour Welfare Act, 1947. This was prior to nationalisation of 1972. What actually happened, Sir, was that because the working class was exploited in the coal industry, Government felt that a sort of fund should be created by imposition of a cess on sale of each tonne of coal and that cess was used for the purpose of welfare. That was the main Welfare Act. After nationalisation of 1972, the responsibility of welfare naturally came to the nationalised industry and as is well known to hon. Members, an amount of hardly Rs. 6 crores that was being spent on the welfare of workers rose to Rs. 100 crores by 1984-85 that was spent on the welfare of the workers. This is not only a responsibility but a duty of the nationalished industry and, therefore, entire welfare activity now falls within the purview and responsibility of the nationalised sector. the Coal India Limited and other companies that are there. All that this Bill seeks to do is now to repeal the redundant Act which has ceased to have any validity as it is and absorb all the labour. There is no retrenchment of a single worker out of 2500 odd workers; in the entire coal industry, there are about 71/3 lakh employees. These people are going to be absorbed in the respective companies and the responsibility of welfare is going to be undertaken by the company. This is the only purpose of this Bill.

I would urge and request the hon. Members if they could restrict themselves to this aspect: I shall be highly obliged and they accept and pass the Bill. That will save their time and also the time of the House. But if they want to use this Bill to enlarge the scope and speak, as I have been seeing, on everything under the name 'coal', then of course it is their pleasure and whatever wisdom comes from them, I will try to learn from that and try to respond to that.

The question was proposed.

[7 MAY

DR. R. K. PODDAR (West Bengal): Mr. Vice-Chairman, the Government took 13 years to find that this measure was redundant. By this Bill, the Government proposes to abolish the existing prenationalisation arrangement of a extending welfare measures to coalmine workers.

, [The Vice-Chairman (Shri M. P. Kaushik) in the Chair.]

I would have wholeheartedly supported it if this step ensured better emelioration of the worries and anxieties of the workers of the nationalised concerns. In 1973, all the coalmines were nationalised but for mysterious reasons, the very high quality coal mines owned by TISCO were excluded. This still remains excluded. Is it not an admission by the Government that TISCO coalmine workers' welfare is better served by the Tatas than by our own public sector?

Let us have a look at the state of workers' welfare at this moment, 13 years after nationalisation. About 140 to 170 accidents take place every year resulting in 150 to 200 deaths. There has been no appreciable drop in the fatality rate which hovers around 1.30 per million although the Mines Safety Committee up by the Government it-self recommended long ago that it should be reduced to 1.00 or less, per million. Governments record in improving the safety of miners is not at all remarkable. They have been very sluggish in introducing less-hazardous open cast mining as is the case in advanced countries. As regards the condition of housing, the less the better. Less than 30 per cent of the workers have so far been provided with housing facilities. The rest continue to live in primitive dwellings the dhauras which means 10ws of without windows and without the benefit of even clean drinking water. Medical facilities exist only in name. Incidence of tuberculosis in the highest among coal workers. In addition to this dangerous disease, which can easily be eradicated, if the Government is determined, if serious enough, various other occupational occupational hazards, ailmeuts, these workers who literally keep the wheels of our national economy moving. They

are mostly given common medicines and they have to wait, some times as long as a year, to get admission to a sanatorium or a good hospital. Instead of regular health check-up, including chest x-rays. they are sometimes given the benefit of special attending the so-called camps. I do not know what prevented the Coal India Limited during all these years from setting up schools for children of miners, as other pationalised industries have done, like SAIL etc. Till now, the facts reveal that Government's concern for the miners' welfare is at best half-hearted and at worst. an eye-wash.

Sir, before nationalisation, private investment in coal industry was about Rs. crores and coal production was about 77 million topnes. Now, with Rs. 6,000 crores of public money, the production about 150 million tonnes. To hide its Himalayan inefficiency, Government tries put the blame on the apathy and indiscipline of the workers. It is even now victimising the workers by cutting eight days' wages for absence of one day during the recent strike. It continues to ignore charmed circle of private contractors, corrupt officials and mafia gangs conspiring to siphon off the huge national investment into unproductive channels.

Sir, I would request the hon, Minister not to take this ad-hoc measure but to strengthen the existing arrangement looking after the workers' welfare, instead of distributing its responsibility individual nationalised coal companies. In these days of so-called accountability the public sector by which the ment actually mean profitability. dual companies will tend to reduce or at least restrict the expenditure on miners' welfare. I would also like to suggest here that in the existing arrangement, workers should have adequate representation through secret ballot. Since this Government pose as a very good friend of the workers, I hope, it will not continue to be oblivious of its responsibility in gard to workers' participation as enuncia ted in article 43A of the Constitution, and the Industrial Policy Resolution 1956. Thank you, Sir.

5.00 P.M.

श्री रामानन्द यादव (बिहार) : मान्यवर मंत्री जी ने काल माइन्ज वैलफेयर फांड एक्ट जो पहले बना उसको अबोलिश करने के कारणों पर प्रकाश डाला है। मैं माननीय मंत्री से यह जानना चाहता था कि उस बोर्ड को तो आप एबालिश कर रहे हैं, उसका आल्टरनेटिव क्या है ? यह बता रहे है कि सारा वैलफेयर का काम अब भारत को किंग कोल करेगा, कोल इंडिया करेगा यानी जो जनरल मैनेजर्ज है क्रम्पनी के वे करंगे, उनके पदाधिकारी करंगे। लेकिन अनुभव क्या बताता है ? अन्भव यह बताता है कि वैलफेयर के पैसे जो सरकार दोती है. वह बहुत सा पैसा लौट जारे है और अर्च नहीं हो पाता है। मैं माननीय मंत्री जी से स्पष्ट शब्दों में यह जानना चाहता हु कि जब से काल इंडिया नेशनलाइज हुआ है तब से आज तक केवल 400 करोड़ रापये माइन्ज लंबर को बैलफेयर पर सर्च किए हैं और उसमें से कितने परसेंट लैप्स कट गया और जाज भी लैप्स कट रहा है? मान्यवर, एक डात और मैं जानना चाहता हूं कि जो वैलफोयर बोर्ड है उसके एबालिश करने के पहले मंत्री जी क्या आपके जो कर्मचारी हैं वडो-बड़े सीसीएल के बोर्ड को लोग, माइन्ज लेवर को रिप्रेजेटेटिव जो कि डिफ्रोन्ट युनियनज के हैं, उनके लोगों को बलाते और कन्मल्टोशन करते कि आल्टर-नेटिव क्या है ? क्योंिक बोर्ड बहुत से इन्स्टीट्यूशन्ज चलाते हैं, मल्टीपरपजे स्कूल साले हुए हैं, वीरियस स्कीमज हैं, तो उनका क्या होगा ? मंत्री जी उनके चलाने की जिम्मे-दारी कौन लेगा, इस पर भी आप जरा प्रकाश डालों ? मंत्री जी यह 400 करोड रापया कोल माइन्ज के इतने बड़े समदाय पर **सर्चहाआ है** लेकिन इसमे बहात सा लेप कर गया । सर्च कम हुआ है 50 परसेंट के करीब। जो रक्षक है वही भक्षक है तो वे उनका वैलफेंगर क्या दोहोंगे ? यह तो शोषण करने वाले लोग हैं। बैलफेयर करने के लिए, वैलफैयर मैजर्ज को इम्प्लीमींट करने के लिए एक सैपेरेट मिनिस्ट्री की, एक सैपेरेट डिपार्टमोंट का होना नितान्त रूप से आवश्यक है। यह दुः स के साथ कहना पड़ता है कि अदर पब्लिक अध्डरटोकिंग्ज में जो भी वैल-फोयर मोजर्ज है मजदारों के लिए वे जितने अच्छी ढंग से इम्प्लीमेंड होते हैं उतने अच्छे ढंग से कोल इंडिया 🎤 इम्प्सीमेंट नहीं होते हैं और उतनी स्विधाएं नहीं मिलती है। अब पानी को ही ले लीजिए । जो लोग कोयला क्षेत्र से आते हैं वे जानते हैं कि जंगल में कायला मिलता है, पहाड़ों में मिलता है जहां पर कि पानी की कमी है और पानी नहीं मिलता है। पानी को लोग इकटठा करते हैं गड़ढ़ों से और उसे बायल करते हैं। घड़ों में भरते हैं और तब जाकर पौते हैं। मेरा अपना भतीजा आफिसर है जो कि पानी पोंबर' से ले करके उसको बायल करके पीता है। हम वहां खुद गए हैं और हमने बायल किया हुआ पानी पिया है। आज इतना बड़ा क्रोयला क्षेत्र है। वहां की कंडीशन ऐसी है कि वहा कोई भी मजदूर ऐसा नहीं है जो कि अन्दर जाकर कायला काटता हो, दर्पता हो और उत्पर लाला हो तो उसके लंग्ज में टी.बी. के जर्मज नहीं पहुंचते हों? शाम के वक्त जब वह मजदार बड़ी मात्रा में लघारता है तो उसके अन्दर से काला-काला सा थक निकलता है। क्या मंत्री जी इस बात की जांच करने की आपने कोशिश की है कि कायले के क्षेत्र में काम करने वाले जो माइनर्स है, उनमें से कितने परसेंट टी बी, से ग्रस्त हैं। आज तक न तो कोई बेल-फेयर मेजरस लिया गया है और न ध्यान दिया गया है। मैं जानना चाहता हूं कि कितना रज्या हर्च करते हैं, कितने रीजनल हास्पी-टल बनाए हैं उड़ीसा में, बिहार में मध्य प्रदेश में और जहां-बहां बड़ो-बड़ो कोयले के माइन्स है वहां कितने बेड के अस्पताल हैं।? मान्यवर, आप जानकर ताज्जत करेंगे कि यह संख्या नगण्य है, बंड की अस्पतालों में कमी है। आज जो मजदार हिन्दस्तान के शहर से लंकर दौहात में कायला निकालना है तीचे अण्डरगाउण्ड में जाकर के, उसकी हालत क्या है ? सर्वे रिएोर्ट से आपको मालम होगा जो आदमी कायना खान में काम करता है, उस्की 80 परसेंट लाइफ घट जाती है, अगर सौ वर्ष उसे जीना होगा तो इह 20 वर्ष जिएगा और वह भी जिएगा सांसते हुए, हांप्ते हुए। अस्पताल की दर्दशा-बढ़ती जा रही है. पानी की व्यवस्था नही है. हाउसिंग को व्यवस्था नहीं है । आज तक आप 40 प्रतिशत माइन्स में काम करने वाले मजदारों के लिए उचित प्रबन्ध नहीं कर सके। अपको कोण्ले से काफी पैसा मिलता है, आपकी रोल की गाडी चलती हैं, एनजीं पैदा होती हैं, थर्मल पावर

चलते हैं, उद्योग धंधे चलते हैं और यह कोल संकटर में जब तक आप मजदूरों को सूविधा नहीं दंगे, आपका आउट-पुट नहीं बढ़ेगा। उनकी सिक्त क्षीण होगी और प्रोडक्शन कम होगा, उनकी लाइफ कम होगी। इसलिए अगर आप एफिसियेन्सी चाहते हैं, अधिक प्रोडक्शन चाहते हैं तो मजदूरों के बेलफेयर पर आ। विशेष रूप से ध्यान दं.... (समय की घंटी)

मान्यवर, संफ्टी माइन्स कांफ्रोस थी। एक कमेटो बनी भी और उस कमेटी ने फाइण्ड-आउट किया था कि कौन-कौन सुविधा मजदूर को दी जानी चाहिए । मैं सरकार से पूछना चाहता हूं कि व्या उस कमेटी की रिकमण्डोशन को सरकार ने लागु िक्या है ? जहां तक स्के मालम है रूप से उस संफटी एक्ट को लाग नहीं किया गया। मैं तो साफ कहता हुं सरकार से कि आगर्ने आज तक जितने भी संफ्टी एक्ट वनाए है, माइनर्स को हक में जितने भी कान्न दनाए है, अगर उनको इम्पलीमेंट कर दें तो हण्डोड परसेंट उससे भला हो जाएगा और आगे कानन बनाने की आवश्यकता रहोगी। आवश्यकता इस बात की है कि आपर्कजो सी.सी.एल. के वडे-बडे आफीसर हैं , भारत कोकिंग कोल, सेण्ड्रल कोल फील्ड, ईस्टर्न कोल फील्ड, इनके वडे-बड़े जो आफीसर हैं, उनकों जरा कहिए कि फजदरों के प्रति अपना एटरेटयुड बदलें। आपने यहां अनेक कान्न पास कर दिए, पैसों का गलाटमंट कर दिया । लेकिन पैसों का खर्च ठीक से नहीं हो पाता है इन आफीसरों की बदनीयती के कारण । इसलिए मान्यवर, मंत्री जी अपकी नियत में हमको संदोह नहीं है। लेकिन संदोह है उन बड़े-बड़े तनखाह-दारियों पर, जो उस एरिए के माफिया से मिलकर अपनी सम्पत्ति बढाने हैं, अपनी स्विधा बढ़ाते हैं, अपने को आराम दिलाते हैं, उनके लोगों को नौकरी भी दे डालते हैं, लेकिन इससे देश का हेलफेयर, मजदूर का वेलफोयर नहीं होता . . (समय की घंटी) ..

मान्यवर, मैं मंत्री जी में आग्रह करूंगा जरा स्कूल की तरफ तो ध्यान दीजिए । क्या आपने एजकेशन के सम्बन्ध में चिन्ता की है ? कितने कालेज आपके कोल-फील्ड

एरिया में बने हैं? उनकें बच्चों के पढ़ने के लिए सरकार स्कूल न खोले तो इंस्टीट्यूशन स्कूल नहीं चला सकता । आप -मजाइरों के लड़कों की स्कालरशिप भी नही दे पाते हैं। माइनिंग इंजीनियरिंग इस्टीट्यूट है, टैक्नीकल इस्टीट्यूट है। माइनर्स के बाल-बच्चों को उस तरह टेक्नोलोजी की शिक्षा दिलवाइए जिसमें वह काम करते हैं। कभी आपने इस तरफ ध्यान देने की कोशिश की है। मैं मंत्री जी से जानना चाहता हुं कि जितने माइनिंग के स्कृल है उनमें माइन्स मं काम करने वाले मजदारों के बच्चों के लिए कितना रिजवेशन आपने किया है? उनके रिक्तिएशन के लिए कितना खर्च किया हो, उनकी हाउसिंग पर कितना खर्च किया है। एक्सीडेंट क्यों हर्व । एक्सीडेंट तीन-चार तरह से होता है। जहरीली गैस निकलती है भीतर से, आप अन्दर जाएंगे तो दोर्होंगे नीचे । जहरीली गैस निकलेगी और मजदर मर्गे। पींम्पग सेट जो पानी फैंकता है वह खराब होगा । धनबाद साइड में जो भाइन्स जमीन के अन्दर इनक्लाइन्ड किस्म की होती ही वह फ्लड हो गई तो सैंकड़ों की तादाद में मजदार मर्रगे । क्यों मरते हैं? क्योंकि आउट-डोटोड मशीनरी बाहर फिट की गई थी जिसको पानी पम्प करना था। कोबले की खान में सतत पानी आता है। उसको जब तक बाहर नहीं निकालोंगे मजदार काम नहीं करोगा अन्दर जाकर । वहां बिजली है, हवा नहीं है। हाई-पावर मशीनरी से और पंद्धों से हवा अन्दर प्रेस की है। सनते हैं कि माडर्नाइजेशन होगा माइन्स का । छोड़ दीजिए माडर्नाइजेशन की बात । कम से कम आप इतना तो कीजिए कि पानी की वजह से जो छत माइन की गिर जाती है अरेट लोग ।दबकर मर जाते हैं उसका पानी तां फिकवा दीजिए । आपके पास एलो**केश**न अप्रकृषेड कम होता होगा. कालबारेशन नहीं करते --I understand it very clearly, you are not able to give what the

लेकिन एक बात तो जरूर कीजिए, कम से कम बगरिया घाट श्रू कीजिए, बड़े पैमाने पर श्रू कीजिए, बड़े पैमाने पर श्रू कीजिए। उसमें तो उतनी टौक्तौ-तीजी की जरूरत नहीं। उसमें कोयला भी अच्छा निकलेगा, बर्बाद भी नहीं होगा। बीचे सैंड नहीं दीजिएगा तो खान धंस जायेगी, अगर उसमें अच्छा स्लीपर नहीं

- [श्री रामानन्द यादव]

दंगे तो धंसने की सम्भावना है। घटिया किस्म के ठेकेदार कायला क्षेत्र में लाए गए हैं। बाल ढोने में, साल का स्लीपर सप्लाई करने में, परिपंग संट्रस की सप्लाई में करोड़ों रूपए का नुकसान होता है। चरा-गाह हो गया है कोल फील्ड। मैं मंत्री जी से आग्रह करूंगा कि आप कमीश्न नियक्त करों जो इस बात की जांच करों कि कांगला खीन का जो एरिया है उसमें हमारा जो मनी का इनवाल्बांट है उनका उ।योग ठीक सं होता है या नहीं । जितना आउटपट होता है उसका कौन हिस्सा बाहर निकल जाता और कौन सरकार के खजाने मां आता है। वेल-फोयर को लिए क्या मैजर्स सिए गए हैं ? बाहर जो वातावरण है उसको ठीक करने की लिए एक कानन बनाया गया था । जब प्राइवेट सैक्टर में कायेले का एरिया था तो प्राइवेट जो लोग थे उन के लिये अनिवार्य था कि 10 पंड कार्दोंगे तो वहां के 10 पंड जरूर लगारोंगे । मैं जानना चाहाता हु कि वाता-वरण ठीक से बना रहे, इकालाजिकल बैलॉस मन्टोन्ड रहो इस को लिये कोल इंडिया या उस की जो सब्सीडियरीज हैं, वे क्या करती हैं। इस पर आप को प्रकाश डालना चाहिए। इन शब्दों के साथ मैं इस बिल का तह दिल से समर्थन करता हुं। जो भी किया आप ने अच्छा किया । अब यह आप के जिम्में हैं, मैं चाहुंगा कि इस को ठीक ढग से आप चलाइये । सातवीं योजना में आप इस पर 800 करोड़ रुपया लगायोंगे। कौन इस को खर्च करेगा ? यही मैनेजर्स जो वहां व्येयला भी निकलवाते हैं। और वहां का बेलफेयर भी देखते हैं। वहीं देखेंगे कि कितने मजदुर मरे । अगर 25 तो वह 5 बतायोंगे क्योंकि वेलफेयर आफि-सर वही हैं। डाइरोक्टर जनरल आफ माइंस संफटी का स्टाफ क्यों घटता जा रहा है। इस का कारण क्या है ? वर्कर्स को डिटोल नहीं किया जाता है कि उन की संफटी किस तरह से होगी । उन को फटवियर मिलना चाहिए, उन को नकाद मिलनी चाहिए, वह नहीं मिलती हैं। पत्थर उन पर गिर जाता है। उन को प्राने हैंट दिये जाते हैं। वह सराब होते हैं, फट गये होते हैं। किट्स कौसी दी जाती है इस को दोसने की आ-वश्यकता है और वहां उन के वेलफेयर को ठीक करने की आवश्यकता है। इन शब्दों

के साथ मी इस बिल का समर्थन करता हा।

DR. SHANTI G. PATEL (Maharashtra): Mr. Vice-Chairman, Sir, this Bill has been brought with a laudable objective of taking over the responsibility of doing welfare work as an employer by the Government, and that too, doing much better than what was being done in the past, particularly by the private employer who engaged the coal labour in the past.

The hon. Minister also, in his introductory remarks, has referred to the amount of money that was being spent, which used to be Rs. 6 crores or Rs. 12 crores later on, and said that this amount was going to be increased now to Rs. 100 corres or so. But this is far from adequate.

If we look to the state of the conditions in the coalfields, none else a person than Mr. Ramanand Yadav who is ordinarily a great supporter of the Government cause and who believes in the dictum that 'his Government can do no wrong' and that the Government is always right, doing always good, was constrained, was pained observe that whether it is in respect Ωf water supply or health or education, all these cases, the conditions were absolutely horrible as far as the coalfields were concerned. He has gone further and said that the money that is allotted was not being spent or that it was misspent or misappropriated. Whatever that may be, but the fact remains that he was constjained to make this remark is a proof, if necessary, of the bad conditions that exist in the coalfields.

Let us look at the water supply. It is the declared policy of the present Government to give water to every village. But here is an industrial areas, and here the people who are made to work in farflung areas, far away from the cities and towns and even villages, where they required to start their own settlements and find out their living and work under such very undesirable conditions, where the environment and surroundings are hostile. There they cannot get enough water. What I would like to ask Minister is whether the performance is as expected. Thirteen years after the nationalisation what we find, according to

the report of his own Ministry, is that 50 per cent of the people are provided with potable water. This means, lakhs of people do not get water. If they do not get potable water, the consequences are well known. They will become victims of various diseases, and then the question of health would arise

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There also, of course, the Report refers to so many dispensaries, hospitals and what not, but these are not enough to do the work. One question that I would like the Minister to answer is could they have not done better as a public sector employer in this particular regard-welfare?

Again in the master of health adequate facilities are not made available Enough number of ambulances are not there. This is one industry which is the most accident prone industry, but here the ordinary ambulance service even is not properly organised. Of course, there are figures to show that there are a number of ambuances, but the question is unless a proper aid at a proper time is made available, the person has no chance of survival. same is true in case of various diseases This is one industry again where there is a heavy hazard of occupational diseases because the coal dust is the one thing which damages the lungs and causes disease. For that also, apart from preventive measures, curative measures also become necessary I am sorry to say that even this aspect is not being looked after in spite of so many years of the Government existence of this industry.

Now I come to education. This is very important. We want to build up the citizens of future to take up responsibilities in various spheres of society. If they are kept away from education or are likely to get education which cannot be called education, how can they be good citizens of this country? That is why it is very necessary that good education, which should include vocational education also, should be made available so that they are able to find employment and lead a better life.

Coming to housing, the same sorry state of affairs exists. To say that 32 per cent of the people have been provided housing facility is not a tall claim. Mind you they are not staying in the cities; they are not staying in towns; they are staying in far-

flung areas where houses are not availaable. The so-called houses Dhowras, which are provided to them are not fit for human habitation. It is, therefore, necessary, and I do expect from a person of his conviction and enlightenment, to take radical and urgent steps, to move faster than what his predecessors have been doing in the past, so that he could achieve the goal.

I would also like to refer as to what is going to be the machinery. I was expecting him to say something about the machinery which will carry on the work of welfare. No machinery has been set up for the purpose though the old has been dismantled. There has to be a specialised machinery, especially at the top where the labour representatives are going to be associated in taking policy decisions and a number of various other measures that are required to be taken.

This brings me to the point of workers' participation. Whenever you constitute such a machinery, the participation by the workers is very important. I am happy to say-and I would like to congratulate him-that he has taken a lead in deciding upon the representatives of the workers through secret ballot. I know he is merely a politician, he is also a trade unionist, We have worked together and he has imbibed certain basic principles. this is one of them. But I find there some hesitation in his mind as to how this should be organised. He feels that the workers cannot be given a right choose their representative unions, May I appeal to him to go into this in a little greater detail and depth and particularly refer even to the land of capitalism-America-where workers' representatives are chosen through a secret ballot by all the workers whether they are members of the union or That is how the union is chosen. I am sure he will find a way to accept this criterion. But if he cannot find this way, I would certainly request him to go ahead with whatever scheme he has in his hand and not to wait till all agree and come together because that is the best way of avoiding, sabotaging or finishing the whole principle of secret ballot. I wish that he applies his mind to it and goes ahead with it. 3 6

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While concluding, I would say that let us prepare an integrated scheme, a time bound scheme under which these and other welfare measures can be improved and the targets can be achieved. Unless such a scheme is prepared with a time perspective, I do not think, we will be able to achieve the purpose with which this Bill is sought to be abolished and the responsibility is being taken by the Government.

SHRI VIJAYA MOHAN REDDY: (Andhra Pradesh): Mr. Vice-Chairman, Sir, at the outset itself, I want to say that some more time should have been given for this very, very important Bill.

The VICE-CHAIRMAN (SHRI M. P. KAUSHIK): But the time allotted is only one hour. I cannot help it.

VIJAYA MOHAN REDDY: SHRI · Sir, in our country the primary energy source is coal. All our industrial prosperity despends on coal. Even other core sectors like thermal power stations, steel. . cement, fertilizers, railways, transport, soft coke for domestic consumption, all depend upon coal, because it is the gamut of our industrialisation. Many of my hon. friends spoke about coal sector, welfare of coal workers, and coal mines. We all know that 7 1/2 lakhs of coal workers go into the pits without ventilation, because the booster fans cannot send in air as the mine proceeds. Under these conditions living in hovels, as it has been said, without proper water supply, walking and cycling from 10 to 20 KMs, these coalmine workers reach the working spot. This is their living conditions. Then added to this, there are private contractors, Mafia gangs and smugglers. It has been reported in press that due to wrong planning Rs. 500 crores worth of coal was lying near the pits. What a boon for these people! That is why these Mafia gangs have grown resulting in smuggling of coal. As a result of these elements, our public sector undertakings are losing lot of revenue. What is the solution for all these things? As our hon. friend just now pointed out, is there workers participation in industry? We talk in and talk out about workers participation. It has been told yesterday by Finance Minister that the most important

thing to see is that workers should participate in every industry. Is the Ministry of Energy capable of doing this? In 1983 itself you proposed for it. I think your Labour Minister has proposed for it so far you have not implemented it. I' ask a simple question: Why you are not able to do it? Simply because your INTUC-Indian National Trade Union Congress has stated that it is not going to abide itself to the secret ballot. You want the Mafia gangs. You want their representatives to rule the roost. You do want the secret ballot. You do not want true representatives of the workers organise, to help and to achieve the targets. In spite of the poor living conditions, the miners have achieved the target that has been fixed by the Government and the Planning Commission for this year, that is, 150 million tonnes. They are going to achieve also your target which has been fixed for the Seventh Five Year Plan, i.e., 229 million tonnes by 1989. But what are you doing for them in turn? They have done their part. That is why we say, your Government calling itself as a socialist must depend on the working masses of this country and if you cannot do it, everything will come to a naught.

There was a day's strike by the coal workers recently to teach you a lesson. But still you have not learnt it when the entire coal industry came to a standstill to warn you that you are not able to abide by your agreement-you are not able to provide pension and you are not able to give them housing facilities. You have promised these things to them. In lieu of their one day's strike you are withholding 8 days salary Under these circumstances, what else the workers can do if there is no ventilation in the mines, has the workers not to come out? (Time bell rings) Yes, my time is up. I want to state something very important and very urgent.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): You can take one minute.

SHRI VIJAYA MOHAN REDDY: Sir, that minute will be given to the benefit of the House. Today, in the

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'Statesman' I have seen Mr. Dubey and Mr. Mishra have shifted their war Dhanbad. This is the service that is being rendered, occupying the INTUC office. This is how I am utilising one minute. Two Chief Ministers, one present Chief Minister and one ex-Chief Minister, they are trying to take the INTUC into their hands, while our Chief Minister, Mr. N. T. Rama Rao flew from Bombay and went to the coalmines and assured the workers that every aspect of this industry i.e. education, housing, and electrification, all the problems will be taken up on priority and eight days salary will not be cut for one day's stike. the same way, when two accidents occurred, our Ministers went into the coalmines. Somagudam and Godavari Khani to find out the cause and told the management that it is due to their negligence that the workers have lost their lives and stood there and saw to it that the compensation was given to them. This the spirit with which we want to understand this problem. That is why as my friend has told, workers participation is fundamental. Yesterday, you made our co'leagues on the other side in the Parliament to wake uptil 3 A.M. to declare our and about democracy, secularism question of secret ballot is going to tell us where we stand. (Time hell rings.). I would urge upon the Government, please for heaven's sake, take a decision. When you can whip a decision which against the Indian Womenhood, why can't you whip a decision in favour of secret ballot. Thank you, Sir, for giving this opportunity.

(Interruption).

DR. SHANTI G. PATEL: Mr. Kalpnath Rai, I am prepared to inquire alongwith you in this matter.

श्री कल्पनाथ राय (उत्तर प्रदेश) : आदर-णीय उपसभाध्यक्ष महोदय, क्रोयले की खदानों का राष्ट्रीयकरण सरकार के दुवारा किया गया है। यह जनता के हित में और देश के हित में एक बहुत बड़ा समाज्वादी कदम था। कयलों की खानों में काम करने वाले जो मज-दूर है उनके संबंध में श्री शान्ति पटले जी ने स्फाव दिये हैं वे बड़े अच्छे स्फाव हैं।

सरकार को उन सभावों पर अमल करना चाहिये। इसके साथ-साथ में आदरणीय वसन्त साठ जी से कहना चाहता हुं कि जाप समाजवादी विचारधारा के प्रवक्ता आपके थोड़े से कार्यकाल में क्रियला क्षेत्र में अद्भुत कार्य हुए हैं। आपने इस डिपार्टमेंट को संधारने की दिशा में बहुत ही स्राहनीय काम किये हैं। हम यह जानते हैं कि कोई जाद की छड़ी एसी नहीं है कि एक महीने में, दो महाने में या एक साल में कोई समस्या का समाधान हो जाय । हमारे मित्र श्री शांति पटोल जी स्वीकार करूंगे कि उनकी जैसे रचनात्मक विरोधी दल के नेता श्री साठे के इस कोल सेवटर को अच्छा बनाने की दिशा में उनके साथ प्रयास करेंगे । मैं यह कहना चाहता हू श्री शान्ति पटेल जी से कि हिन्द स्तान में प्रीत व्यक्ति जो कायले का उत्पादन है वह 0.94 टन है और चायना में 14.2 टर्न है और आस्ट्रेलिया में 14 टन है । इस प्रकार हिन्दास्तान के मजदूरों की जो कायला उत्पादन की कैपेसिटी हैं बह वर्ल्ड में लोअस्ट है।

Fund (Repeal) Bill, 1986

Discussion not concluded

डा. ज्ञांति जी. पटले : इसके कौन जिमेदार है ?

श्री कल्पनाथ राग: यह बात में आपसे कह रहा हुं क्योंकि आप पढ़े-लिखे हैं और समझदारी से बात करते हैं।

DR. SHANTI G. PATEL: I am all for productivity and production.

भी कल्पनाथ राय : बादरणीय उपसभाध्यका महोदय, जब कोयला खादान का राष्ट्रीयकरण हुआ था तो सरकार की तरफ से 50 करौड़ रुपये खर्च होता था और कोगले उत्पादन 75 मिलियन टन था । आज सरकार की तरफ से 600 करोड़ रुपया सर्च रहा है और कोयले का उत्पादन 150 मिलियन टन है। यानि जब 50 करोड़ रापये इस सेक्टर पर सरकार द्वारा होता था तां 75 मिलियन टन उत्पादन 1971 में और आज अब 600 करोड रुपया .

श्री बसंत साठे : 6 हजार करोड रुपया ।

श्री कल्पनाभ राय: और जब आज हजार करोड़ रुपया खर्च होता **है तो कोयले** का उत्पादन कवल 150 मिलियन टन है।

होगा ।

[श्री कल्पनाथ राय]

आदरणीय उपसभाध्यक्ष महोदय, यह एक एसा सवाल है जिस पर हमें विचार करना चाहिए। यह कोई सरकार का ही नहीं है । आदरणीय उपसभाध्यक्ष महादय, चीन में इस समय कायले का उत्पादन 750 मिलियन टन है। चीन और हिन्द्स्तान ने एक साथ आजादी हासिल की और वहां कांगले का उत्पादन 750 मिलियन टन है और हिन्द्स्तान में इसका उत्पादन 150 मिलियन टन है। आदरणीय उपसभाध्यक्ष महादय, कायले से हमारा पूरे आँद्योगीकरण का रिश्ता जुड़ा हुआ है। पूरो हिन्द् स्तान का विकास, रेलों का चलना, बिजली का उत्पादन, खेती तकनीकी और वैज्ञानिक सारा विकास कांयले से जुड़ा हुआ है। तो कैसे कोल सेक्टर को संगठित किया जाय इस पर हम सोचना है। जितनी बातों शान्ति पटोल जो ने कही है उन सब बातों से में सहमत हू और मा समकता हूं कि हमारे मंत्री जी आदरणीय साठ जी जो समाजवादी विचारों के सबसे बड़े प्रवक्ता है वे भी इन विचारों से सहमत होंगें। आज सबसे द:।ड़ा सवाल जो सामने है वह उत्पादन बढ़ाने का है। हिन्दु-स्तान जैसे विकासशील दोश में प्रोडक्टोविटी लिंक होनी चाहिये अजरी से । दुगर हिन्दुर-तान में उत्पादन के साथ मजदूरी नहीं जुड़ी होगी तो हम कभी भी अपने दिश की समस्याओं का हल नहीं ढुंढ सकते। आदरणीय उप-सभाध्यक्ष महोदय, श्री विज्य माहन सदस्य है वें अभी जा नये एक अखबार पढ़रहे थे । मैं उनसे पूछना चाहता हू, मैं शांति पटल ह कि धनबाद से पूछना चाहता सबसे दड़ा माफिया गैंग जो है उसको किस दल को द्वारा समर्थन दिया जा रहा क्या जनता पाटी हिन्दास्तान सबस बड़े माफिया गैंग, जो धनबाद में उसका समर्थन नहीं करती है? पिछले दस सालों से धनबाद में 300 मर्डर्स इस के दवारा किये गये हैं या नहीं ? इस गैंग के दवारा 300 हत्यांये धनबाद में की गई है या नहीं ? विराधी दलों के लोगों का उस माफिया गैंग को समर्थन है या नहीं ? उस माफिया गैंग ने करोड़ों करोड़ माध्यम से, बल्कि अरबों रुपया लुट के

कांधला मलंदूरों का शांषण करके, कतले-आम करके, गुण्डागदीं करके अर्जित किया है या नहीं ? उसको विरोधी दल के लागों का समर्थन है या नहीं ?

डा. शान्ति जी. पटले : नहीं । श्रीकल्पनाथ राय : एसा कहने से नहीं

उपसभाध्यक्ष (श्री एम. पी. क्राँशिक) : उपर आ गया आगे बढिये ।

श्री कल्पेनाथ राय: अगर आप चाहते हैं कि देश गें उत्पादा बढ़ो, अगर आप चाहते है कि कायला खदानों मैं काम करने वालों की हालत माँ सुधार हो, अगर आप समाज-वादी समाज की रचना करना चाहते तो हिन्द स्तान में समाजवाद का सीधा अर्थ है, उत्पादन् बढ़ाना, प्रोडक्शन बढ़ाना । हिन्दुस्तान में समाजवाद का यह अर्थ है और यूरोप गै समाजनाद का अर्थ है दौलत का बटवारा जब कि एशिया, अफ्रीका और हिन्द्स्तान जैसे विकासशील देशों में समाजवाद का अर्थ है उत्पादन को बढ़ाना और उत्पादन को बढ़ाकर उसका बटवारा करना । डिस्ट्रीब्युशन । दोन म अपसे, श्रीरेड्डी, श्री शांति और अन्य हमारे जो मित्र समाजवाद म[े] निष्ठा रखनं वाले हैं (**स्यवधान)**. . . सत्यप्रकाश मालवीय जी आपका भी नाम ले रहा हू, जो भी रामाज-वाद की बात करते हैं में उनसे कहना चाहता हूं कि बैकों का राष्ट्रीयकरण, राजाओं के प्रिवी पर्स की समाप्ति, कोयता खदानों का राष्ट्रीयकरण और बीस-सूत्री कार्यक्रम समाज-वाद की दिशा में उठाये गयं कदम हैं। लेकिन चीन और रूस में पब्लिक अंडर-टेकिंग्ज में अकाउन्टेबिलिटी है अर्थात जो उम पब्लिक सेक्टर के कारकाने को चलाता है उसकी अकाउनंट बिलिटी है। अगर उस में प्रोफिट होगा तो उस मैनेजर को प्रोमोंशन मिलेगा, प्रोत्साहन मिलेगा लेकिन यदि उस मं प्रोफिट नहीं होगा तो उसके खिलाफ कड़ी से कड़ी कार्यवाही होगी। जब हम समाज्वाद लाना चाह रहे हैं तो इन चीज को, प्रोडक्टी-विटी को भी मददे नजर रखें । (व्यवधान) आप जैसे लोग जो है हिन्द्स्तान में दिन रात हड़ताल का समर्थन **कर**ते कर्भा रूस में हड़ताल नहीं होती है, चीन में इड़ताल नहीं होती है, वहां कभी हड़ताल को

अलज नहीं किया जाएगा । लेकिन हिन्द-स्तान में डिस्टेब्लाइज करने के लिए, तोड़-फोड़ करने के लिए, हिसा करने के लिए जहां गिल जाए वहां आप हडताल तांड़-फांड़ करे, प्रांडक्शन न बढ़ी, एनाकी कर यह कोई तरीका नहीं है। जो चीज चीन में आप पसंद नहीं करते हैं वह आप अपने देश में पसंद करते हैं। (समय की घंटी) में अपनी सतम करूगा मेरा आदर-बात णीय से निवेदन साठे जी जा शान्ति पटेल कही हैं मैं शतप्रतिशत उनको बातों का समर्थन करता हुं मुभी उन बातों को फिर दोहराना नहीं है लेकिन एक बात में आपसे निवदन करना चाहता हूं, एक समाजवादी व्यक्ति होने के नाते यह कहना चाहता हूं कि रूस या चीन में जिस तरह का कायले का उत्पा-दन हो रहा है उन देशों में क्यों उत्पादन इतने जोरों से हो रहा है, आप उन चीज हैं का उध्ययन कर और उन अध्ययनों के आधार पर अपने मलक में भी एंसी व्यवस्था उत्पादन बढ़ाने की िलए की जाए । जब से वसंत साठे जी ने इस मन्त्रालय को सम्भाला है इन्होंने बहुत से सराहनीय काइम उठाये हैं और उन्होंने इस दिशा में बहुत अच्छा काम किया है । सी. सी. एल. या जितनी भी कम्पनियां है उन कम्पिनयों में जो मेनेजर्स आप रखते हैं उनका टर्म तीन वर्ष का होता है। किसी भी व्यक्ति को किसी भी कम्पनी या कोयले के क्षेत्र की ज्योग्रफी को, को हिस्टरी में कम से कम साल भर से कम नहीं लगे-गा और वहां पर उत्पादन का के लिए उसको करने शीलता प्रदान कम से कम पांच साल मिलना चाहिये। अगर आप समभते हैं होलिड ग कम्पनी का मैनेजिंग डायरोक्टर एक यांग्य आदमी है, काबिल आदमी हैं टारगेट के अनुक ल और प्रोडक्शन आपके बढ़ रहा है तो एसे व्यक्ति आपको मजद रों प्रोत्साहन देना चाहिए और हालत को समभने के लिए जब आप उठायोंगे तब एफिशियोंसी बढ़ेगी । एफिशि-येंसी बढ़ेगी तो प्रोडक्शन बढ़ेगी लेकिन आप प्रोडक्शन और मजदूरी को लिंक कीजिए। उत्पादकता के साथ उनको बोनस मिलेगा । उत्पादकता के साथ उनकी मजदूरी बढ़ेगी। उत्पादकता के साथ सार काम जूट होंगे। जब तक हमार विकासशील देश में यह

सिद्धान्त आप स्वीकार नहीं करंगे . . . (ब्यब्धान) कभी भी हम समाजवाद के सिद्धान्तों का जगतंत्र के साध्यम से च्नाव नहीं कर सकते । हिन्दुस्तान में हम जनतंत्र के माध्यम से समाजवाद जाना चाहते हैं (ब्यवधान) हम कम्युनिस्ट तानाशाही जिसमें इन्सान की कोई कीमत नहीं हैं उस कम्युनिस्ट राक्षसी तानाशाही के माध्यम से हम समाजवाद नहीं चाहतं हैं, हम जनतंत्र के माध्यम से समाजवाद चाहते हैं (ब्यवधान)

श्री दोपेन घोष (पश्चिमी बंगाल) : आप को जानकारी नहीं है । (ब्यवधान)

श्री कल्पनाथ राय आपसे हजार गुना ज्यादा जानकारी है। (व्यवधार)

SHRI DIPEN GHOSH: Whatever productivity each worker has shown, his wage level does not conform to it.

श्री कल्पनाथ राय: आदरणीय घोष जी हिन्दुस्तान मं पर केंपिटा उत्पादन 0.94 टन हैं। आप लोग दिन रात धनबाद और कलकता मं तोड-फोड़ करते हैं। हमार देश मं पर केंपिटा उत्पादन 0.94 टन हैं और चीन मं दो टन हैं। आप इसी टारगेट को पुरा करने की कोंशिश कीरये।

श्री दीगेन घोष : वेजेज और प्रोंडक्टीविटी साथ जोड़ दी जाएं। His wage does not conform to the productivity which he has already achieved.

श्रीक^{ल्}पनाथा राखः म् भेतिवश्यास है कि हमारे साठे जी जो समाजवादी विचारों के व्यक्तिह⁵ जिनकी वर्किंगं क्लास आजादी, बहबूदी और खुशहाली में दिलचस्पी वर्कार्स खशहाली उत्पादन बढगा। मुभी उनका वास है कि वे कांयला क्षेत्रों काम करने वाले माफिया गैंग को जॉ आज है, स्मैश वक आपरेट कर रहा लिए ठोस और समबद्ध कदम उठायोंगे जितने एसे हमारे ट्रांसपोर्ट के साधन है उनके ठेके माफिया को बंद किये जारे चाहिएं। माफिया गैंग से संबंधित लोग जिनको कौरोक्टर सर्टिफिकेट नहीं मिलता है ऐसे लोगों को कोयला खदान क्षेत्रों में ठेके नहीं मिलने चाहिए । आदरणीय उपसभाध्यक्ष महोदय, हमार मजदूरों का माफिया गैंग्स के दवारा शोषण बंद किया जाना चाहिए ।'

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आदरणीय साठे जी आप जिस गितशीलता के साथ अपनी समाजवादी नीतियों को चरितार्थ करने की दिशा म प्रयत्नशील हैं हमारा विश्वास है कि आप जैसे समाजवादी व्यक्ति कोल सक्टर को बहुत मजबूत और सशक्त बनाएंगे ताकि हम अपने मूल्क के आधि। गीकरण, कृषिकरण और माडरनाइ-जेशन के उद्देश्यों को प्राप्त कर सके। जितना ही कायले का प्रोडक्शन बढ़ेगा उतनी एनजीं बढ़ेगी और एनजीं के माध्यम से मूल्क के विकास को, अपने लक्ष्य के अनुकृल प्राप्त कर सकेंगे। इन्हीं शब्दों के साथ आपको धन्यवाद।

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Now, Mr. Sushil Chand Mohunta. Please take only five minutes. Please co-operate.

SHRI S. W. DHABE (Maharashtra): But Mr. Kalpnath Rai did not co-operate with you.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): That is because Mr. Dipen Ghosh interrupted him. Yes, Mr. Mohunta.

SHRI SUSHIL CHAND MOHUNTA (Haryana): Sir, a lot has already said about the condition of the miners and there is no doubt that they are very pitiable. But very little has been done Their working to improve their lot. conditions are hopeless. What the Government should have done when nationalised the coal industry was it should have first taken notice of the pitiable conditions of the workers and tried to improve them.

Now, coming to the Bill as such, Sir, I am really surprised to note that the honourable Minister has been very quick, I should say, to see that the Housing Board and the Coal Mines Labour Welfare Fund are abolished. He also says that the Government of India, because this has become a Government of India Undertaking, will automatically assume the responsibility for the welfare of the workers. I only want to say that if you had something like that in mind, if you had wanted to abolish one thing, then you must have thought about the creation of

another, whether it is under the Government of India or whether it is under the Undertaking itself. Whatever amount you want to give, there must be some execututilise that money ing agency to provide housing facilities to the workers and also for seeing to their welfare, their educational facilities, medical facilities, etc. This you should have considered side by side. You abolish this; but you create another. It may be under the control of the company or the Government. I have no objection to that. You could have as well asked the company to donate largely and liberally, to donate large sums of money, to these already existing Fund and Board: This could have been done. Even now the company is going to spend on its own and it would have spent from the Housing Fund. There is any difference. But there should be some security provided under the Bill. Under this Bill, there is no hope for the worker. You may decide to do something for them and you may decide not to do anything for them. It all depends on you. But there is no assurance given to the workers through this Bill. I only wish that you had created an alternative agency, an alternative mechanism, for providing the various facilities to the workers. If they medical facilities, you should have alternative or ready mechanism. If housing facilities are to be accorded to the workers, there should have been a mechanism for that and also there should be workers' participation in the enjoyment of those benefits. This should also have been safeguarded. Without the workers' participation if the money is to be spent for their benefit, then, I think, there is no noble idea behind this. I do not know how the honourable Minister thinks that the conditions of the workers will improve as a result of this Bill. I do not find anything. Rather the main thing on which special stress was made was to provide an alternative mechanism for the benefit of the worker, which he has not brought out. (Time bell rings.) I hope, either through the amendment to this very Act itself or through a legislation or separate Rules or through directions to the Company, this object

will be achieved. Otherwise I can say that he may be a progressive minded or of socialist mind but it is not reflected in this particular Bill.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Shri Gurudas Gupta.

SHRI GURUDAS DAS GUPTA (West Bengal): I am Das Gupta, not...

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): I am very sorry. (Interruptions) He is double Das.

SHRI GURUDAS DAS GUPTA: Sir, I am ready to respond to the request made by Mr. Kalpnath Rai and I am also ready to cooperate with the ex-Socialist Energy Minister in the Government of India...

SHRI DIPEN GHOSH: And ex-Socialist Kalpnath Rai...

SHRI GURUDAS DAS GUPTA: . . . so that coal production picks up. Mr. Dipen Ghosh, will you kindly allow me to speak?

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Six O'clock is coming very fast; we are very near to that. Please take 5 minutes. Then I will ask the Minister to ...

SHRI NIRMAL CHATTERJEE (West Bengal): How can he reply today? According to the List of Business

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): He is supposed to complete by 5.55. He is the last speaker.

SHRI GURUDAS DAS GUPTA: I am ready to cooperate with Mr. Kalpnath Rai and with the Energy Minister who happens to be an ex-Socialist to ensure that production picks up there. (Interruptions)

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please let him speak. No interruptions.

SHRI GURUDAS DAS GUPTA:

knows—the Government of India gives up its policy of confrontation with the coal workers. I am reading only one passage of the statement joint, issued by the AITUC, CITU and INTUC and other Central Trade Unions. They are just declaring, after the completion of one day strike—I quote:

Discussion not concluded

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"We hope that the management of Coal industry would fulfil and implement the National Coal Wage Agreement in toto and refrain from taking any type of punitive action against the miners, failing which the miners will be forced to take to bigger struggles."

I accuse. Sir, the Minister or the Government of India or Coal India-I do not know who is superior-under whose direction a policy of nearly declaring a war against coal-miners is being adopted. The strike had to be called because you had violated the bilateral agreement. Please understand the danger inherent in it. If the Government or the Government organisation violates the bilateral agreement, then it is not the responsibility of the labour union to abide Therefore, they must be ready for consequences. The workers had to go on strike because you have violated some of the provisions. That the violation was there, which is clear from the report of the Consultative Committee for the Ministry of Labour that met today morn-

Secondly, Sir, there was a strike for one day. Imagine the Coal India-under whose authoriy, I do not know-issued a Notification asking the subsidiaries to deduct wages for 8 days according to a law which was enacted by the British imperialism in 1936. Could the Minister tell me in which area, in which sector, in which industry a single day's strike tantamounts to deduction of 9 or 8 days' wages? (Time bell rings.). Not only that, Sir. There is a categorical statement in the notice of the Coal India that deduction notice should not be given to female workers. I can produce it for the information of the Minister the [Shri Gurudas Das Gupta]

notice issued in Patmohana colliery against the female workers. I possess such a copy. Therefore, there is no law in collieries. I accept of course that there are mafias, but this is because of the mafia policy being pursued by Coal India. Rather the hon. Minister happens to be the greatest patronage of the mafia policy of Coal-India. Therefore, I appeal to them just to put an end to it. Imagine that the Government and the Coal India cannot stop accidents.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please conclude now.

SHRI GURUDAS DAS GUPTA: I beg you to give me two minutes more. I am respresenting AITUC in the Coal India which happens to be strong and 1 have something to tell you. We do not get a chance to speak to the Minister. It is only here in the Parliament that we can speak to him directly. I take this opportunity to ask him whether he is ready to state here categorically that biltaeral agreement will be carried I ask him whether he is ready to consider that this notice given for deduction of 9 days' wages will be withdrawn. I ask him to tell us why this notice was given when a case is still pending in the Calcutta High Court. I want him to tell us why the recommendation of the Fifth Miners' Safety Commission was not implemented. What is the report of the Sixth Safety Commission? The Sixth Safety Commission says that the measures that were suggested as far back as 1980 had not been carried out. What is the The result is that the Satyop colliery that was closed for one month. opened on 9th April, and the next day there was an accident and four miners had died. You are refusing even to take into employment the kith and kin of those who died in harness. Is it not a fact that the colliery miners are going on strike because they want employment for all the dependents of the deceased who died while in work? You are refusing to employ even the people who are dying in harness.

Lastly, what are the statistics about accidents? I give a simple figure about the accidents and how safety is being neglected. You want the workers pick up production. But you will not make arrangements for workers' safety. You will not give them quarters. You will not give them schools. You will, not even give them drinking water. Neither you will give them protection. After death, even their family members will not be given employment. They meet accident underground and dependents are not given employment. The workers on their part are ready, Sathe and more than more than Mr. Mr. Kalpnath Rai, to increase production. But they must be given a chance to, increase production. There must be a fair deal. There must be an end to the policy confrontation. Sir, according to Government statistics, 56 per cents of the accidents underground have taken place because of inadequate support. Not only that. 67.3 per cent of the underground accidents in 1984 were due to fall of side and roof. Well, in the whole world, the accidents due to side fall and roof fall are declining. That is increasing here in India. How are you going to save the workers from men accidents? I also want the Minister to tell us categorically whether he is going to change this policy of confrontation, whether he is going to restrain the people whom he has entrusted with the job of Coal India. I want the hon. Minister to tell us whether he is going to abide by the bilateral agreement. I want him to tell us wheher he is going to make arrangements for safety. I want him to tell us whether he is going to ensure better human living conditions for the coal miners. If this is done, then definitely, the coal miners will be second to none in ensuring increased production in the colleries.

I hope Mr. Sathe will be categorical in his reply. He will not evade. Otherwise, I may tell him that he will have to face a united struggle of red and tricolour flags in the coal sector and face the united might of the coal miners.

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That struggle will be against your policies. That will bring a change if good sense does not prevail upon you.

SHRI S. W. DHABE: Mr. Vice-Chairman, my friend was speaking emotion.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Emotions are to be restrained.

SHRI S. W. DHABE: He has got different language and we have got different language. When you were here, you were speaking the same 6.00 p.M. language. Sir, one of causes for which the strike took place was like this. request the Minister to reconsider this seriously. The agreement was that the relatives of those who died on duty will get the job. It has been replied in this House on the strike question that it is unconstitutional. I don't think that it is unconstitutional. It is a reasonable classification. A man works for 25 years or 30 years as a coal-miner. If he is working as a coal-miner, his one foot is already in the trap ...

SHRI DIPEN GHOSH: Sir, I am on a point of order. It is already 6 o'clock and according to the order of Business. we should take up this Short Duration the recent killings of Discussion on Harijans in Arwal in Gaya district. And naturally I would appeal to you to have the discussion on this Bill adjourned and let it be spilled over to tomorrow and let us now take up the Short Duration Discussion.

संसदीय कार्य (राज्य सभा) विभाग मंत्री (श्री सीता राम केसरी)ः मरी आपसे रिक्वेस्ट ਵੀ, फिर ५ सा आप कहोगे हम टालेंगे नहीं . . . (व्यवधान). . . सुन तो लीजिए। प्रार्थना भी तो सननी चाहिए कि मैं क्या कह रहा हूं। मेरा आप से निवंदन है कि 10-15 मिनिट में खतम हो जाएगा, नहीं तो फिर 12 तारीख को जाएगा । जैसा आप कहें । देखिए एकमडेट करने की बात है। आप जो कहेंगे वही करंगे। मगर यह रिक्वेस्ट हैं। 15 मिनिट के लिए ।' 1,593

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Let us finish it today. He is the last speaker. (Interruptions).

SHRI DIPEN GHOSH: The last speaker may be allowed to speak. But Minister's reply will have to be tomorrow.

SHRI V. GOPALSAMY (Tamil Nadu): Don't yield to it. It is the privilege of the Opposition.

SHRI STTARAM KESRI: Not tomorrow कल दसराबिल आ रहा है। फिर सण्डे को आएगा। . (व्यवधान) . . घोष बाय सनिए । आपसे रिक्वेस्ट हैं मेरी ।

SHRI DIPEN GHOSH. The Minister will have to reply tomorrow.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): I request you that it hardly take 15 minutes.

SHRI V. GOPALSAMY: They do not permit even a single minute for the Opposition when the Government should be finished .. .

केसरी सीताराम गोपालसामी, आप चिल्ला सकते हैं। लेकिन हम आखिर एवामडोट करते हैं . . . (स्यवधान) . .

SHRI DIPEN GHOSH: The Minister of State for Parliamentary Affairs assured us that he would take care of his Members so that they could finish it in one hour. When we wanted more time to be allotted for this Bill, the Minister of State for Parliamentary Affairs assured us that he would take care that his Members do not take much time.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK). That has been done.

SHRI DIPEN GHOSH: No. Let Member complete his speech. But the Minister's reply has to be tomorrow, (Interruptions)

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please sit down, I may tell the hon. Members that whatever assurance the Minister has given in the meeting. that has been fully complied with.

SHRI DIPEN GHOSH: How much time have they taken?

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): The Congress Party has taken 33 minutes.

SHRI DIPEN GHOSH; Out of one hour.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): The total time allotted to the Congress Party was near about 42 minutes, and only two Members were allowed to speak.

SHRI NIRMAL CHATTERJEE: The Minister will reply tomorrow.

SHRI VASANT SAIHE: May I make a submission? Let Mr. Dhabe complete his speech today. I will reply on Monday.

SHRI NIRMAL CHATTERJEE To-morrow.

SHRI VASANT SATHE: Not tomorrow. Tomorrow there is another Bill coming. I will reply on Monday. (Interruptions)

SHRI NIRMAL CHATTERJEE: On Monday we are going to debate another important thing—the Education Policy. For your information, for the Muslim women Bill, we are devoting only one day. For educational policy we have decided to devote two days. That is the kind of importance that we attach to the education policy. If you take away some time from that day, that will also not be fair. This is f or your consideration.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK); Let us finish this today.

SHRI VASANT SATHE: Shall I not reply? When do you want to hear me?

SHRI DIPEN GHOSH We want a specific reply.

SHRI N!RMAL CHATTERJEE: I am bringing this to your notice implicitly for extending the session of the House by another day so that everybody can be accommodated.

SHRI DIPEN GHOSH: In any case it has to be. The Lok Sabha has been extended by another day.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): My request is that either we complete the Bill today or it will be continued on Monday.

SHRI DIPEN GHOSH: Tomorrow.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Not tomorrow. It will be done on Monday.

SHRI S. W. DHABE: Then I will speak on Monday.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): All right.

SHRI VASANT SATHE: Mr. Dhabe, you speak today.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK); He does not want to speak today then. All right, we will take up the Short Duration Discussion now.

SHORT DURATION DISCUSSION RE-GARDING RECENT KILLINGS OF HARIJANS IN ARWAL IN GAYA DISTRICT OF BIHAR

SHRI GURUDAS DAS GUPTA (West Bengal): Mr. Vice-Chairman, Sir, with a heavy heart I raise a discussion on the recent mass killings of Harijans in a place which is associated with the name of Mahatma Gandhi. It is extremely painful to raise such a discussion when we are celebrating the hundredth year of India's freedom movement. Perhaps, Sir, it is quite consistent with the tradition of the national movement that the Members present in the House shall unanimously from all sides seek to disown and condemn all that happened in Arwal.

Mr. Vice-Chairman, Sir, it will be better and helpful for me to go into the problem if you will kindly remove the people standing around you while the proceedings of the House are going on. That will be quite helpful. (Interruptions). But he is your colleague, please allow him.